

Mr. Speaker: Those appeals they can make themselves. I am not to be brought in.

Shri Hari Vishnu Kamath: We were not referring to you; only to the Government.

Mr. Speaker: The House will now take up Private Members' Resolutions.

17.25 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTIETH REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to move:

"That this House agrees with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th April, 1963."

Mr. Speaker: The question is:

"That this House agrees with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th April, 1963."

The motion was adopted.

RESOLUTION RE: NATIONALISATION OF BANKS—Contd.

Mr. Speaker: Now the House shall take up further consideration of the following Resolution moved by Shrimati Subhadra Joshi on the 29th March, 1963:—

"In view of the emergency created by the Chinese aggression, this House is of opinion that banks should be nationalised in order to mobilise the national resources."

Time allotted was two hours of which 54 minutes have been taken up and 1 hour and 6 minutes remain. Shri P.K. Deo. He is not present. Shri Banerjee.

Shri S. M. Banerjee (Kanpur): Sir, I rise to support the Resolution moved by my hon. friend, Shrimati Subhadra Joshi. I definitely know that the hon. Finance Minister had expressed many times in this House that Government was not prepared to nationalise banks.

Mr. Speaker: Order, order. Will he kindly resume his seat? May I know how many hon. Members more want to participate in this debate. I see about ten hon. Members rising. The time left is only one hour.

Shri S. M. Banerjee: Time may be extended.

Shrimati Subhadra Joshi (Balrampur): Time should be extended.

Mr. Speaker: By how much should it be extended.

Shrimati Subhadra Joshi: By one hour.

Mr. Speaker: I will be prepared to do that, but then the House may not like to sit after 6 o'clock and this discussion will have to be postponed. So, some hon. Member might move a motion.

Shrimati Subhadra Joshi: Sir, I move:

"That the time allotted for this Resolution be extended by an hour."

Shri D. C. Sharma (Gurdaspur): I second it.

Mr. Speaker: That is agreed; that is the sense of the House.

Shri A. K. Gopalan (Kasergod): What about my Resolution?

Shri D. C. Sharma: Sir, I move:

"That the House may be adjourned now."

Mr. Speaker: Order, order. If the House is not prepared to sit after 6 o'clock then the only thing we can do, is that the discussion on this Resolution might be postponed.